## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

CCP No.119/90 In O.A. No.952/87 T.A. No.

199

DATE OF DECISION 8.3.1991.

Shri Chaman Singh Petitioner

Shri K.L. Bhatia Advocate for the Petitioner(s)

Versus
Union of India & Others

Respondent

Shri Arun Aggarwal, Advocate for the Respondent(s)

## **CORAM**

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)
The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement? 925
- 2. To be referred to the Reporter or not? (No
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement of the Bench delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman)

The grievance of the petitioner is that the respondents have not complied with the directions contained in the Tribunal's judgement dated 9.8.1989.

In its judgement, the Tribunal had directed the respondents 1 and 2 to consider the case of the applicant for promotion on regular basis w.e.f. 20.3.1983. In case, he was found suitable for promotion, they were directed to promote him as Assistant Communication Officer on regular basis. It was also stated that he would be entitled to all consequential benefits.

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- 2. The respondents have filed a reply affidavit in which they have stated that they have complied with the aforesaid directions contained in the judgement and have issued a notification on 27.11.1990, whereby the applicant has been promoted to the grade of Assistant Communication Officer on regular basis w.e.f. 31.12.1983. A copy of the said notification has been annexed to the reply filed by them as Annexure R-1.
- There has been delay in the implementation of the judgement of the Tribunal. We are, however, of the view that the delay was not intentional or deliberate. As the respondents have complied with the directions contained in the judgement, we see no merit in the present C.C.P. and the same is dismissed. The notice of contempt is also discharged.

(D.K. Chakravorty)
Administrative Member

(P.K. Kartha) Vice-Chairman(Judl.)